

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 216  
IB-3489/ND/2019

**IN THE MATTER OF:**

**M/s. Himalayan Ales Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Zedx Hospitality Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 15.04.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational creditor :Ms. Bhawani Singh, Advocate.**

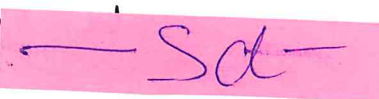
**For the Respondent/Corporate debtor :**

**ORDER**

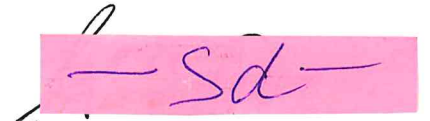
**IA No. 1416/2021**

IA No. 1416/2021 is an application under Section 12(A) of Insolvency and Bankruptcy Code, 2016 for withdrawal of the petition filed under Section 9 of the IB Code, 2016.

Upon hearing the submissions made by the learned counsel for the applicant, the counsel is permitted to withdraw the application and file a fresh application under the appropriate law within 10 days. Post the matter to **10.05.2021.**



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Anjula)